

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

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ORDER SHEET**

ORDERS OF THE TRIBUNAL

10.07.2013

OA No. 449/2013 with MA 213/2013

Mr. P.N. Jatti, Counsel for applicant.
Mr. Anupam Agarwal, Counsel for respondents.

*Reply filed
on 4/2/13
Anil Kumar*

In pursuance to the direction of this Tribunal dated 08.07.2013, the respondents have placed the result of the applicant for perusal kept under sealed cover. We have perused the result of the applicant. Upon perusal of the result, it transpires that the applicant has not been able to secure the minimum passing marks and was declared fail.

In view of this, the OA has become infructuous. However, the learned counsel for the respondents submits that in this OA, the eligibility of the applicant is also under challenge, but the applicant is not arguing the matter on merit and placed reliance upon the order of the Tribunal dated 30.11.2012 passed in OA No. 287/2012 and order dated 25.02.2013 passed in OA No. 740/2012. He argued that this OA be dismissed as infructuous.

Accordingly, the OA stands dismissed as having become infructuous. The IR granted on 24.05.2013 stands vacated.

The result of the applicant is being returned back to the respondents after keeping the same in sealed cover.

In view of the order passed in the OA, the MA No. 213/2013 for declaring the result of the applicant is disposed of accordingly.


(S.K. Kaushik)
Member (J)


(Anil Kumar)
Member (A)

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